

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 770/96.

Dt. of Decision : 26-08-98.

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|------------------------|-------------------------|
| 1. P.H.Rajade | 12. K. Laxman |
| 2. A. Anbalagan | 13. A. Munirathnam |
| 3. G. Paneer Selvan | 14. P. Krupavaram |
| 4. K. Babu Rao | 15. S. Devadas |
| 5. Kishan Dulbaji | 16. I.T. Gajbhey |
| 6. M.R. Gangadharan | 17. K. Narayana Sayanna |
| 7. M.J. Sundar Raj | 18. K. Rajamallaiiah |
| 8. T. Peddanna | 19. G. Laxmanna Laxman |
| 9. Chinnaiah Baligadu | 20. Deshmana Gulab |
| 10. MN.N. Durga Prasad | 21. D. Rambabu |
| 11. A. Chinnaasamy | |

..Applicants.

Vs

1. The Secretary, (E)
Railway Board, Rail Bhavan,
New Delhi.
2. The Divl. Rly. Manager (P),
Hyderabad Division, SC Rly,
Sec'bad-500 371.

..Respondents.

Counsel for the applicants : Mr. P. Rathaiah

Counsel for the respondents : Mr. C.V. Malla Reddy, SC for Rlys.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

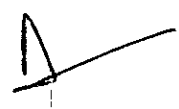
ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.))

Heard Mr. G.S. Rao, for Mr. P. Rathaiah, learned counsel for the applicants and Mr. G.V.R.S. Gurupadam, for Mr. C.V. Malla Reddy, learned counsel for the respondents.

2. There are 21 applicants in this CA. They filed this OA praying for a direction to the respondents to promote the eligible applicants to the grade of Rs. 2000-3200/- and /-1600-2660/- w.e.f., 1-3-93.


3. A reading of the OA does not give us any idea of the various contentions on which OA has to be allowed or rejected. Hence, it is improper on our part to dispose of the CA ^{with} that the




sketchy details given in this OA. Hence, we feel that the OA cannot be disposed of on merit. However, we find that the applicants have submitted representation dated 5-5-95 (Annexure-8). It is stated that the said representation is still to be disposed of.

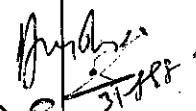
4. Both the sides agree that a direction may be given to R-2 to dispose of their representation dated 5-5-95. However, the learned counsel for the applicants submit that the representation should be disposed of by the SPO, who is ^{Res. Officer} Headquarter^{ed} in the Headquarters office. We do not think any reason to give such a direction.

5. In view of the above, the OA is disposed of directing R-2 to dispose of the representation of the applicants dated 5-5-95 in accordance with the law expeditiously. No costs.


(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.)
26.8.98


(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 26th August, 1998.
(Dictated in the Open Court)


D R 26.8.98

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Copy to:

1. The Secretary(E), Railway Board,
Rail Bhavan, New Delhi.
2. The Divisional Railway Manager,(P), Hyderabad Division,
South Central Railway, Secunderabad.
3. One copy to Mr.P.Rathaiah, Advocate, CAT, Hyderabad.
4. One copy to Mr.C.V.Malla Reddy, SC for Railways, CAT, Hyderabad.
5. One copy to D.R(A), CAT, Hyderabad.
6. One duplicate copy.

YLKR

6/9/98 6

II COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :
M(J)

DATED: 26/8/98

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

in

C.A.NO. 770/96

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

